[Shri Shabbir Ahmad Salaria]

in the administration and in the judiciary. Therefore, the administration and the executive should honour the judiciary of Jammu and Kashmir should honour the verdict of the courts. Such people should be left oil bail against whom nothing is found by courts and who are bailed out even under so difficult and hard provision? of an Act as the Terrorist and Disruptive Activities Prevention Act which is in force in the State.

Fourthly, I submit that the Disturbed Areas Act and the .Armed Forces Special Powers Act have given so very wide powers to the police and to the security forces that our experience has shown that those powers have been wrongly used, have been abused. By abuse of these powers the people have been further alienated. It is submitted that, having tried those laws in other parts of the country also, we have found that those are counterpitxluc-tive_ Therefore, why persist with that?

We may set the things right, but by that time much water would have flowed down the River Jhelurn. Therefore, the earlier we rise to the occasion, the better.

In Assam, the Government of Tndia pave general amnesty which has had a good result. Everybody will realise, unless you give general amnesty, a man who has become an outlaw, has to remain an outlaw. He can never return to the normal life. We, in fact, give lead to that condition in the State or to armed struggle in the State by leaving people with no choice to return back. Therefore, I would urge that the Government should take bold and also quick steps in Jammu and Kashmir in the shape of giving the people who are held or who are at present stated to be with the armed struggle in any manner amnesty They have to he told that they shall have amnesty from the Slate in case they return and lav down the arms. Thes are the things which can he done in order to improve the conditions in Jammu and Kashmir. Moreover, there is a political difficulty.

THE DEPUTY CHAIRMAN: We are not having a discussion on the Jammu and

Kashmir problem. Your special mention has a very limited scope. I have given you enough time.

SHRI SHABBIR AHMAD SALARIA: I am finishing with this last sentence. There is a political reason and a political breakthrough has to be made. The people of Jammu and Kashmir want that their constitutional relationship with India should' be on the basis of what it was at the initial stage in 1952 On that score also, talks can be held......

THE DEPUTY CHAIRMAN; Shri Satya Prakash Malaviya.

SHRI SHABBIR AHMAD SALARIA:

.......with the people of Jammu and Kashmir and then alone the conditions can be improved.

THE DEPUTY CHAIRMAN: Shri Satya Prakash Malaviya.

SHRI SHABBIR AHMAD SALARIA: In the present...(*Interruption*)...which will lead \(\forall p\) nowhere. Thank you.

NEED FOR INCLUSION OF MANIPUR LANGUAGE IN THE VIIITH SCHE-DULE OF CONSTITUTION

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): Madam, I rise to make a pica for the inclusion of the Manipuri language in the VIII Schedule of the Constitution of India.

Manipur is a very important State of our Union and has a population of about 19 lakhs. It has a literacy rate of 60.96 per cent. The percentage of literacy among males is 72.98 and that among females is 4S.64. Th_e demand for th_e inclusion of the Maripuri language in the Vffl Schedule is being voiced for the last many years and it has really become an emotive issue.

In September 1991, a_n all-party delegation called on the Prime Minister, Shri Narasimha Rao, and made a forceful plea to include Manipuri in the VHI Schedule of the Constitution. It was reported in newspapers that the Prime Minister assured the alliparty delegation that an amendment to the Cotistitutioa, t© Include Mani-

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puri in the Vill Schedule of the Constitution, would he introduced in the next Session of Parliament. That is, the currant Session. Another delegation called on the Prime Minister on January 24, 1992 to press the demand and the Prime Mini'. ter is again reported to have given an assurance that the Bill would be introduced soon.

Manipuri is not only the official language of Manipur hut it is spoken widely in several other parts of the country also. T, therefore, urge upon the Government of India to brine a Bill in the current Session of Parliament for the inclusion of Manipuri in the VIII Schedule of the Constitution and thus concede a long-pending popular demand.

SHRI MURASOLI MARAN (Tamil Nadu): Madam. T folly associate with the expression made by the hon. Member.

SHRI W. KULABIDHU SINGH (Manipur): Madam, I also associate. I would like to take half a minute.

I also made a special mention in the last Winter Session on 25th November 1991. The Home Minister's reply to that special mention made by me was not very cooperative. I do not know why the Prime Minister was so cooperative but the Home Ministers reply was not so cooperative. I am afraid whether the Home Minister's reply was with the consent of the Prime Minister or not.

In this connection. Madam, we are concerned about aur young men resorting to violence. In order to curb this tendency to wards violence, a section of the people are going on a peaceful hunger strike in every nook and corner of villages.

THE DEPUTY CHAIRMAN: Please be brief. You associate. That is all. Shri Ramdas Agarwal.

SHRI W. KULABIDHU SINGH: Relay hunger strikes are going on in colleges, including the Manipur University. *The.* Vice - Chancellor.

THE DEPUTY CHAIRMAN: Shri Ramdas Agarwal.

SHRI W. KULABIDHU SINGH;

... the path of peaceful means. When the demand is very reasonable, I think the Government of India will be pleased to introduce the Bill in this very Session of Parliament.

Likely retrenchment of. the Employees in Indian Engineering Export Promotion council

श्री राम दास अग्रवाल (राजस्थान): उपसभापति महोदया, मैं इस विशेष उल्लेख के मार्फत सरकार का ध्यान आकर्षित करना चाहता हूं कि झाज 45 साल की माजादी के बाद देश में लोग महंगाई से परेकान हैं, पीडित हैं। दूसरी तरफ नवयुक्क परु-लिखकर बेकार हैं। बेकारी की परेशानी के कारण वे कई प्रकार के अपराधिक कामों में लग जाते हैं । जहां देकार हैं, वहां तो बात समक्ष में झाती है कि हम ग्रपने नवय्वकों को रोजगार नहीं दे पाए । लेकिन इकोनोमिक रि-स्कट्रचरिंग के नाम पर, महोदया, ध्यान ग्राकर्षित करना चाहता हूं कि जो लोग कई वर्षों से काम कर रहे हैं. नौकरी कर रहे हैं, भ्रपना जीवनयापन कर रहे हैं, क्या उनको भी हम ग्रस्थिर बना दें ? क्या उनका भी रोजगार हम छीन लें? इसी प्रकार की एक व्यवस्था की भोर ध्यान श्राकपित करना चाहता हं, वह यह है कि "एक्सपोर्ट इंजीनियरिंग कींसिल" हमारे देश में बनी है। वह निर्यात के लिए काफी काम कर रही है, छोटे उद्योगों के लिए उसने काफी काम किया है. जिसमें छोटे उद्योगों को नियात के लिए सहायता श्रीर सहयोग मिला है। मुझे ग्रव इस बात की जानकारी मिली है कि सरकार ने ग्रागामी वर्ष के बजट में उनको भी चार साल में धीरे-धीरे फेज-बाउट करके और तीन हजार कर्मचारियों को जो "एक्सपोर्ट इंजीनियरिंग कोंसिल' में काम करते हैं, उनको इस प्रकार का नोटिस दिया है कि उनकी नौकरी सनाप्त हो जाएमी ।

महोदया, मैं सरकार से यह निवेदन करना नाहना है कि जो नवयुवक हैं, भ्राप